

SCHEDULE

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

To
The Interim Resolution Professional / Resolution Professional
[Name of the Insolvency Resolution Professional / Resolution Professional]
[Address as set out in public announcement]

From
INDSAO INFRATECH
Kothi No. 57, Opposite Vandana International School,
Sector-10, Dwarka, New Delhi-110075

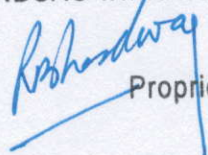
Subject: Submission of proof of claim.

Madam/Sir,

INDSAO INFRATECH Prop. RAJESH BHARDWAJ [Name of the operational creditor], hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Mars Buildmart Pvt. Ltd. [name of corporate debtor]. The details for the same are set out below:

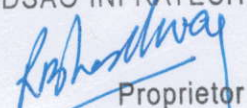
| PARTICULARS | | |
|-------------|---|--|
| 1. | NAME OF OPERATIONAL CREDITOR | INDSAO INFRATECH |
| 2. | IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) | INDSAO INFRATECH PROP. RAJESH BHARDWAJ PAN – AAGPB3810M |
| 3. | ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE | ADDRESS : KOTHI NO. 57, SECTOR-10, OPPOSITE VANDANA INTERNATIONAL SCHOOL DWARKA, NEW DELHI-110075 EMAIL : INDSAOINFRATECH1965@GMAIL.COM |

For INDSAO INFRATECH


Proprietor

| PARTICULARS | | |
|-------------|--|--|
| 4. | TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) | TOTAL CLAIM Rs. 2,65,09,241/- DETAILS OF CLAIM AMOUNT AS BELOW : SETTLEMENT AGREEMENT AMOUNT RS. 2,01,05,766/- INTEREST UPTO 31-12-2020. Rs. 54,26,674/- GST ON INTEREST Rs. 9,76,801/- TOTAL CLAIM Rs. 2,65,09,241/- |
| 5. | DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED. | M/s Mars Buildmart Pvt. Ltd. AND INDSAO INFRATECH MUTUALLY AGREED & DECIDED A. TO CANCEL AND TERMINATE WORK AGREEMENT DATED 24-11-2016 FOR INTERNAL PLUMBING WORK AND. B. TO CANCEL AND TERMINATE WORK AGREEMENT DATED 15-03-2017 FOR INTERNAL ELECTRICAL WORK RESPECTIVELY AND ALSO SETTLE ALL THE FINAL MUTELY AGREED PAYABLE AMOUNT Rs. 2,01,05,766/- BY EXECUTING SETTLEMENT AGREEMENTS. THE SETTLEMENT AGREEMENTS OF ABOVE TWO AGREEMENTS WERE EXECUTED ON 01-02-2019. THROUGH AUTHORISED PERSONS AS AUTHORISED BY BOARD REGULATIONS OF M/S MARS BUILDMART PVT. LTD. THESE TWO SETTLEMENT AGREEMENTS WERE NOTARIZED IN DWARKA COURT WITH SPOT PHOTOGRAPHS OF ALL SIGNATORIES (BOTH SETTLEMENT AGREEMENTS DATED 01-02-2019 ENCLOSED). |
| 6. | DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS | WORK COULD NOT PROCEED DUE TO NON-ABILITY OF DEVELOPER TO MAKE PAYMENTS FOR WORK DONE. DISPUTE WAS RESOLVED BY EXECUTING SETTLEMENT AGREEMENT OF DATE 01-02-2019. TOTAL UNDISPUTED AMOUNT Rs. 2,01,05,766/- WAS AGREED TO BE PAID BY M/S MARS BUILDMART PVT. LTD. TO INDSAO INFRATECH WHICH HAS NOT BEEN DONE BY M/S MARS BUILDMART PVT. LTD |

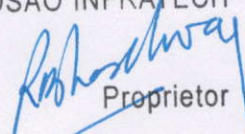
For INDSAO INFRATECH


Proprietor

| PARTICULARS | | |
|---|---|--|
| 7. | DETAILS OF HOW AND WHEN DEBT INCURRED | DEBT INCURRED 01-02-2019 WHEN SETTLEMENT AGREEMENT EXECUTED DETAIL OF HOW : DUE TO NON IMPLEMENTATION OF SETTLEMENT AGREEMENT OF DATE 01-02-2019 |
| 8. | DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM | NIL ALL ISSUES OF DEBIT / CREDIT SETTLED AT THE TIME OF EXECUTION OF MUTUALLY AGREED SETTLEMENT AGREEMENT DT 01-02-2019 |
| 9. | DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS | NIL |
| 10. | DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN | INDSAO INFRATECH A/C. 0398081000000146 SOUTH INDIAN BANK DWARKA, NEW DELHI-110075 IFSC – SIBL0000398 |
| 11. | LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR | 1. SETTLEMENT AGREEMENT DT 01-02-2019 OF INTERNAL PLUMBING WORK. 2. SETTLEMENT AGREEMENT DT 01-02-2019 OF INTERNAL ELECTRICAL WORK. 3. CHEQUE RETURN MEMO AND BANK LETTER FOR AGREEMENT OF INTERNAL PLUMBING WORK. 4. CHEQUE RETURN MEMO AND BANK LETTER FOR AGREEMENT OF INTERNAL ELECTRICAL WORK. 5. STATEMENT OF TOTAL CLAIM AMOUNT |
| Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor] | | |
| Name in BLOCK LETTERS | | RAJESH BHARDWAJ |
| Position with or in relation to creditor | | PROPRIETOR |
| Address of person signing | | INDSAO INFRATECH, KOTHI NO. 57, OPPOSITE VANDANA INTERNATIONAL SCHOOL, DWARKA, NEW DELHI-110075 |

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

For INDSA0 INFRATECH ,

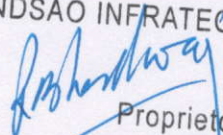

Proprietor

DECLARATION

I, RAJESH BHARDWAJ PROP. INDSAO INFRATECH, currently residing at KOTHI NO. 57, OPPOSITE VANDANA INTERNATIONAL SCHOOL, DWARKA, NEW DELHI-110075, hereby declare and state as follows: -

1. M/S MARS BUILDMART PVT. LTD., the corporate debtor was, at the insolvency commencement date, being the 16th day of December 2020, actually indebted to me in the sum of Rs. 2,65,09,241/-.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 1. SETTLEMENT AGREEMENT DT 01-02-2019 OF INTERNAL PLUMBING WORK DULY NOTARIZED
 2. SETTLEMENT AGREEMENT DT 01-02-2019 OF INTERNAL ELECTRICAL WORK DULY NOTARIZED
 3. STATEMENT OF TOTAL CLAIM AMOUNT Rs. 2,65,09,241/-
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

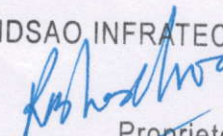
Date: 31-12-2020
Place: Dwarka New Delhi

For INDSAO INFRATECH

Proprietor
(Signature of the claimant)

VERIFICATION

I, Indsao Infratech Prop. Rajesh Bhardwaj, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Delhi on this 31st day of December, 2020

For INDSAO INFRATECH

Proprietor
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity].